

डा० रत्नाकर पाण्डेय : यह जिस तरह से तमिलनाडु में दुर्व्यवहार किया गया, वह सारे भारत के कलाकारों का अपमान है। मैं यह कहना चाहता हूँ कि इस तरह का दुर्व्यवहार रोका जाए और कलाकारों को प्राटेक्शन दिया जाए। चूँकि वहाँ गोपालसामी की पार्टी की सरकार है, इसलिए वे इस संबंध में प्रकश डालें। जिन पुलिस अधिकारियों ने दुर्व्यवहार किया है, वे जाफ़ी मांगें और उन्हें सस्पेंड किया जाए। साथ ही इसकी पूरी जांच कराई जाए।

महोदया, भविष्य में इस तरह से किसी कलाकार के साथ दुर्व्यवहार न हो, यह मैं मांग करूँगा और विशेषकर तमिलनाडु में, जहाँ कि कलाकारों का सम्मान होता है, भविष्य में इस तरह की दुर्घटना और दुर्व्यवहार नहीं होना चाहिए क्योंकि जिस देश में कलाकारों का असम्मान होता है और वे पुलिस द्वारा पीटे जाते हैं, प्रताड़ित किए जाते हैं, वहाँ का शासन बहुत दिनों तक नहीं चल पाता है। कर्णानिधि जी का शासन बहुत दिनों तक चले, इसलिए तत्काल उन दोषी पुलिस अधिकारियों को सस्पेंड करना चाहिए और उनके द्वारा माफ़ी मांगी जानी चाहिए। वहाँ गोपालसामी की पार्टी का शासन है, इसलिए वे शासन की ओर से आश्वासन दें कि उन्हें सस्पेंड किया जाएगा, और कानूनी कार्यवाही की जाएगी।

SHRI T. R. BALU: What he has said is totally wrong... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not permitting any body. Whatever you are saying is not going on record. I am not allowing any body. There is no time. Yes. Mr. Gurudas Das Gupta... (Interruptions) ...Yes, Mr. Gurudas Das Gupta, you please start.

Move by the Vishwa Hindu Parishad to construct the Ram Janama Bhoomi temple in Ayodhya

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, today morning only we

discussed the issue of violence and terrorist methods. Now, I rise to draw the attention of the House and the nation to another very ominous development which, in my opinion, is breaking the national unity. It is now clearly known to everybody that attempts are being made to set up a Ram Mandir in Ayodhya and it has been said that the construction will begin from the 30th of October in total disregard of the judicial system. Since the whole matter is pending in a court of law and since the court has not given any judgment on it, it is being said that the Mandir will be constructed even if there is no judgment on the subject.

Madam, I am not against the construction of any temple. But my objection is that it is being done in utter disregard of the judicial system and, secondly, it is sought to be done by dismantling the mosque which is there for a pretty long time. Only today there is a statement in the Press by the President of the Bharatiya Janata Party. He is reported to have said that the Babri Masjid can be shifted and he is also reported to have said that if a temple can be shifted for the construction of a dam why the Babri Masjid cannot be shifted. This is where my objection lies. In connection with the construction of a temple here, the Rath Yatra has started on the 25th September from Sornath and it is likely to cover about 10,000 kms. across the country. According to the newspaper reports in the inaugural ceremony of the Rath Yatra, there was a formidable flourish of naked swords and trishuls and enroute such devotional offerings were made and accepted as bowls of blood, lathis, swords and arrows. In the inaugural ceremony itself speeches were made in which it is reported to have been asked: "Which father's son has the strength to stop the building of the Ram Temple?"

It is one step. And this step is absolutely violation of the Indian law, because it calls upon the people to break the law. Secondly, in another speech, as reported in the Press, it is stated—I quote:

"BJP will blow to pieces the politics of Hindu baiting and free the Ram-

janama Bhoomi, whatever the consequences."

Therefore, the country is faced with the threat of communal tension and conflagration again. And we have an understanding what is going to happen. Again, I quote from the Press. (*Time bell rings*)

Madam, I would take two or three minutes.

**THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):** At 2 o'clock we have to take up... (*Interruptions*) There are 18 Special Mentions.

**SHRI GURUDAS DAS GUPTA:** I will finish within two or three minutes. As reported in the Press, on the day after the Rath Yatra left the city of Baroda, what happened? I am quoting from the Press:

"A riot took place in Baroda three hours after the Rath Yatra left the city. The Police fired five rounds and burst teargas shells to contain the riots and curfew had to be clamped."

Therefore, we have an idea or the sign of the development that is likely to take place in the country, centering round the problem of construction of a *Mandir* and centering round the Rath Yatra.

I am not against the Rath Yatra. But, Madam, my point is, should the people who are accompanying the Rath Yatra be allowed to carry swords and *trishuls*, should the people who are accompanying the Rath Yatra be allowed to accept the offering of human blood as a gift of the people, should people be allowed to speak in the inaugural session that the construction of the *Mandir* will take place, whatever be the consequences, and should the respectable political leaders be allowed to say that they will blow to pieces the Hindu... (*Time bell rings*) This all tantamounts to incitement, this all tantamounts to taking steps which endanger communal peace and integrity of the country.

I rise not to quote facts and statistics. I rise to make an appeal of sanity to my

friend, Mr. Advani, who is leading the Rath Yatra. I appeal to him not take any such steps that may endanger peace in Uttar Pradesh. He should be cautious to ensure that his Rath Yatra does not bring about death and devastation, does not bring about riots and ordering of imposition of curfew. My second appeal is that there should not be any construction of a *Mandir* by destroying a *masjid*. My last appeal is that we cannot afford India being confronted with Punjab, being confronted with Kashmir, being confronted with vandalism that we had right under our nose in the city of Delhi. (*Time bell rings*) we cannot indulge in the luxury of throwing to pieces the tradition of equality and unity of the nation.

Therefore, my appeal to everybody, including the organizers, would be to desist from taking any steps that endanger or threaten the unity and harmony of the country.

**THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):** Mr. Malaviya... (*Interruptions*). Please take your seats.

श्री जगदीश प्रसाद माथुर : महोदया,  
मैं वहाँ पर मौजूद था....

**THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):** Mr. Mathur, please take your seat.

**SHRI JAGDISH PRASAD MATHUR:** I will not. Why should I...

**THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):** Mr. Mathur, sit down, please. Mr. Mathur, you cannot address the Chair like this.

**SHRI JAGDISH PRASAD MATHUR:** I cannot... (*Interruptions*)

**THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):** This is not the way to address the Chair like this. Kindly take your seat. I have not permitted you to speak.

SHRI JAGDISH PRASAD MATHUR: I may be allowed to speak. (Interruptions)

आप मुझे बोलने नहीं दे रही हैं । . . .

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I was going to permit you. You have not even heard what I said. I said Mr. Malaviya wanted to associate himself and I was going to permit you. (Interruptions). What you say will not go on record.

I resent the way you addressed the Chair like this, and I place on record what you have done. (Interruptions) Kindly sit down. I have called Mr. Malaviya.

श्री सत्य प्रकाश मालवीय : श्री गुरुदास दासगुप्त जी ने जो विशेष महत्व का विषय रखा है उससे मैं अपने को पूर्ण रूप से सहमत करता हूँ और चूँकि इलाहाबाद उच्च न्यायालय की पीठ के समक्ष मामला विचाराधीन है मेरा यह निवेदन है कि भारतीय जनता पार्टी के अध्यक्ष श्री लाल कृष्ण अडवाणी को भी इस ओर विचार करना चाहिये और कम से कम जब तक न्यायालय का फैसला न हो जाये तब तक इस बात को नहीं कहना चाहिये कि हर सूरत में वहाँ पर मन्दिर की स्थापना जा करके हम करेंगे। दूसरे . . . (व्यवधान)

उपसभाध्यक्ष (श्रीमती जयन्ती नटराजन) : लैट हिम कंकलूड ।

श्री सत्य प्रकाश मालवीय : दूसरे जो स्थितियाँ हैं, अडवाणी जी इस देश के राष्ट्रीय नेता हैं, सब उनका आदर करते हैं और रथ यात्रा के साथ इसी महीने की 18 तारीख को वह दिल्ली पहुंचने वाले हैं । मेरा उनसे निवेदन है कि इस समय देश की स्थिति यह नहीं है इसलिये सदन के माध्यम से मैं अडवाणी जी से प्रार्थना करना चाहता हूँ कि रथ यात्रा का उनका जो कार्यक्रम है उसको वह स्थगित करें। सोमनाथ के

मन्दिर से रामजन्म भूमि बावरी मस्जिद का आपस में कोई सामंजस्य नहीं है ।

(Interruption)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): The whole House associates itself with it. I cannot allow every Member. Kindly sit down. (Interruptions). There is no time. I cannot allow all the Members. I am sorry. Please take your seats. Nothing will go on record. Please sit down. (Interruptions). Mr. Salaria, you will have your turn to speak. I have not permitted anybody to speak. Nothing is going on record. Please sit down. I cannot allow everyone.

Mr. Mathur, do you want to say something? I have not allowed anybody, Mr. Mathur was supposed to speak before Mr. Gurudas Das Gupta. That is why I have allowed him. (Interruptions). I am allowing only Mr. Mathur.

SHRI V. GOPALSAMY: Madam...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): There is no time. We have to take up the Constitution Amendment Bill. (Interruptions). Members, please understand. There are 19 Special Mentions. And the Constitution Amendment Bill has to be taken up at 2 o'clock. If they are not interested in taking up the Bill, I have no objection, you can take the whole day. (Interruptions).

श्री जगदीश प्रसाद माथुर : महोदया, मैं सोमनाथ यात्रा के अवसर पर उपस्थित था । यात्रा हुई, यह बात सच है । महोदया, अडवाणी जी ने बार-बार कहा है कि मेरी यह यात्रा देश की एकता और सद्भावना को मजबूत करने के लिए है । हम किसी भी मजहब के विरोध में नहीं हैं . . . . (व्यवधान)

श्री मोहम्मद अफजल उर्फ भीम अफजल : (उत्तर प्रदेश) : भारत के इतिहास में इतना बड़ा\* कोई नहीं बोला है। ये बोल रहे हैं वहाँ मस्जिद नहीं है। यह हिंदुस्तान के सेक्युलरिज्म का खुला कत्ल है । ये

\*Expunged as ordered by the Chair.

लोग हिंदुस्तान के सेक्युलरिज्म के लिए कलंक हैं जो मस्जिद तोड़कर मंदिर बनाने की वान कर रहे हैं ... (व्यवधान)

† [شہری محمد افضل عرف میم]

افضل : بھارت کے آس پاس میں اتنا

بڑا کونڈ نہیں بولا ہے - یہ بڑا

رہے ہیں وہاں مسجد نہیں ہے -

یہ ہندوستان کے سیکولرزم کا کھلا ہوا

قتل ہے - یہ لوگ ہندوستان کے

سیولرزم کیلئے کالک ہیں جو

مسجد توڑ کر مڈر بنانے کی بات

کر رہے ہیں ...

डा० रमाशर बाण्डेय : क्या आप मस्जिद गिराएंगे ... (व्यवधान)

श्री जगदीश प्रसाद माथुर : पाण्डेय

जी ने सवाल किया है कि क्या आप

मस्जिद गिराएंगे ? मेरा जवाब है कि

मस्जिद है ही नहीं तो गिराएंगे किसे ?

... (व्यवधान)

THE VICE CHAIRMAN (SHRI

MATI JAYANTHI NATARAJAN):

Mr Mathur, please be very brief now.

श्री जगदीश प्रसाद माथुर : महोदया,

दूसरी बात यह है कि जो स्ट्रक्चर है

वहाँ पर, उसके बारे में भी... (व्यवधान)

श्री मोहम्मद अफजल उर्फ मीम

अफजल : कोई स्ट्रक्चर नहीं है, वह

मस्जिद है। वह केवल स्ट्रक्चर नहीं है।

† [شہری محمد افضل عرف میم]

افضل : کوئی اسٹرکچر نہیں ہے وہ

مسجد ہے - وہ کیوں اسٹرکچر نہیں

ہے

THE VICE-CHAIRMAN (SHRI-

MATI JAYANTHI NATARAJAN):

Please sit down. I am going to call the next speaker.

श्री जगदीश प्रसाद माथुर : वहाँ पर

जो इमारत है, उस इमारत के बारे में

† [ ] Transliteration in Arabic Script.

भी भारतीय जनता पार्टी ने कभी नहीं कहा कि उसे हम गिराएंगे... (व्यवधान)

श्री मोहम्मद अफजल उर्फ मीम अफजल : आप इस देश को खंड-खंड करना चाहते हैं, इससे देश तबाह हो जाएगा... (व्यवधान)

† [شہری محمد افضل عرف م]

افضل : آپ اس دیس کو کہہ کر

کہتے کونسا چاہتے ہیں - اس سے

دیس تباہ ہو جائیگا -

श्री जगदीश प्रसाद माथुर : : वहां

भी आप पाकिस्तान बनाना चाहते हैं

क्या ? ... (व्यवधान) कश्मीर में

हंगामा आपने किया है... (व्यवधान)

आपको याद नहीं है जिस समय आपने

कहा था ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI-

MATI JAYANTHI NATARAJAN):

Now, Shri Satya Prakash Malaviya.

श्री जगदीश प्रसाद माथुर : : मैं बहुत

शांति से जवाब दे रहा था। मैंने कहा

है कि जो वहां ढांचा है उसको हम नहीं

गिराएंगे।

THE VICE-CHAIRMAN (SHRI-

MATI JAYANTHI NATARAJAN):

Please take your seat. I have called the next speaker. (Interruptions). Mr.

Mathur, you had your say. Now, please sit down. I am not allowing anybody.

(Interruptions) Mr. Ram Awadhesh Singh, please sit down. I am not allowing anybody. (Interruptions). Nothing is going on record.

SHRI V. GOPALSAMY: Madam,

what he has said...

THE VICE-CHAIRMAN (SHRI-

MATI JAYANTHI NATARAJAN):

Mr. Gopalsamy, please sit down. I am not allowing anybody. I have called

Mr. Malaviya to make his Special Mention. (Interruptions) Mr. Ram Awadhesh Singh, please sit down. I have not allowed you. (Interruptions).

† [ ] Transliteration in Arabic Script.

SHRI V. GOPALSAMY: His remark should be expunged.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I will look into the record. Now, Special Mention by Shri Malaviya. (*Interruptions*)

**Need to implement the recommendations of Dr. Gopal Singh Panel on minorities, etc.**

SHRI SATYA PRAKASH MALAVIYA: Madam, this time I am not on the Mandal Commission. I am on another Commission. This is known as the High Power Panel on Minorities of which Dr. Gopal Singh was the Chairman.

Madam, the Government of India appointed a High Power Panel on minorities, scheduled castes, scheduled tribes and other weaker sections of the society on 10th May, 1980. Dr. Gopal Singh, who was then a former Member of Parliament and who later on became the Governor of Goa, was appointed as its Chairman and nine other eminent personalities were appointed as Members of this Panel.

The panel submitted its interim report to the Government on 31st January, 1981, and its final report was submitted on 14th June, 1983. The report was not on the Table of Parliament either during the Prime Ministership of late Shrimati Indira Gandhi or during the Prime Ministership of Shri Rajiv Gandhi. The report was gathering dust. Therefore, I wholeheartedly congratulate this Government for laying the report on the Table of the House on 24th August last. I would like to quote here the terms of reference of the Panel which were published in the Government of India Gazette:

“A feeling persists that the benefits of the various fiscal policies of Governments, both Union and States, do not really reach the minorities, scheduled castes, scheduled tribes and other weaker sections of the society. The Government of India attaches the highest importance that incentives,

facilities and other encouragements, entitlements like licences, quotas, loans, etc. are fully availed of by them, in order to improve their economic condition.

The High Power Panel will be entrusted with the following functions:—

(i) To ascertain if the benefits of various fiscal policies of Government, both Union and States, really reach the minorities, scheduled castes, scheduled tribes and other weaker sections of society;

(ii) To identify the constraints or bottlenecks whereby incentives, facilities and other encouragements, are not being fully availed of by them;

(iii) To suggest ways and means by which the benefits of various fiscal policies, incentives, facilities and other encouragements, reach them;

(iv) To make recommendations with regard to other allied matters.”

The term ‘Minorities’, with which the Panel was concerned, meant only the religious minorities, namely, Muslims, Christians, Sikhs, and Parsis. Later, Buddhists were also included in the list after a reference to the Union Home Ministry.

Madam, after a very hard labour, the Panel submitted its report, as I said, in the year 1981. On page 111, in paragraph 22, the Panel has said—this is the concluding portion—I quote:

“This report of ours on the Minorities has been the result of objective, sustained and often strenuous efforts on the part of everyone connected with the Panel and is being presented to the Government in the firm belief that both the Centre and the States will implement them with the least delay and in the spirit of consolidating our secular character and removing all the prejudices that have been bedevilling the harmonious relations between the various religious communities. The Panel is confident that what we have recommended, if faithfully and honestly implemented, will